

[Shri P. Subbarayan]

sub-section (3) of Section 5 of the Indian Aircraft Act, 1934, a copy of Notification No. G.S.R. 1225, dated the 7th November, 1959 making certain further amendments to the Indian Aircraft Rules, 1937 together with an Explanatory Note thereon. [Placed in Library. See No. LT-1730/59.]

**REPORT OF INDIAN DELEGATION TO
W.H.O. REGIONAL COMMITTEE FOR
S.E.A.**

The Minister of Health (Shri Kar-markar): Sir, I beg to lay on the Table a copy of the Report of the Indian Delegation to the Twelfth Session of the World Health Organisation Regional Committee for South-East Asia held at Kandy (Ceylon) in September, 1959. [Placed in Library. See No. LT-1731/59.]

**AMENDMENT TO RICE MILLING INDUSTRY
(REGULATION AND LICENSING) RULES**

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (4) of Section 22 of the Rice-Milling Industry (Regulation) Act, 1958, a copy of Notification No. G.S.R. 1276, dated the 21st November, 1959 making certain amendment to the Rice-Milling Industry (Regulation and Licensing) Rules, 1959. [Placed in Library. See No. LT-1732/59.]

**NOTIFICATIONS ISSUED UNDER ESSENTIAL
COMMODITIES ACT**

Shri A. M. Thomas: Sir, I beg to lay on the Table, under sub-section (3) of Section 6 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (i) G.S.R. No. 661, dated the 30th July, 1958.
- (ii) G.S.R. No. 1219, dated the 22nd December, 1958.
- (iii) G.S.R. No. 1188, dated the 25th October, 1959.
- (iv) G.S.R. No. 1081, dated the 15th November, 1958 making certain further amendments to the Wheat Roller Flour Mills (Licensing and Control) Order, 1957.

- (v) G.S.R. No. 60, dated the 17th January, 1959. [Placed in Library. See No. LT-1733/59.]

REPORT OF THE PAY COMMISSION ETC.

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the following documents:—

- (i) Report of the Commission of Enquiry on emoluments and conditions of service of Central Government employees;
- (ii) Statistical supplement to the Report of the Commission of Enquiry on emoluments and conditions of service of Central Government employees;
- (iii) Summary of the main recommendations of the Commission of Enquiry on emoluments and conditions of service of Central Government employees; and
- (iv) A statement giving the recommendations of the Pay Commission and Government's decisions thereon. [Placed in Library. See No. LT-1734/59.]

Sir, with your permission, I rise to make a brief statement about the recommendations of the Commission of Enquiry on Emoluments and Conditions of Service of Central Government Employees, otherwise referred to as the Pay Commission.

As the House is aware, a Commission under the Chairmanship of Shri Justice Jagannadhadas, Judge of the Supreme Court, was set up in August 1957 to examine the principles which should govern the structure of emoluments and conditions of service of the Central Government employees and recommend such changes as might be considered desirable. The Commission submitted towards the end of 1957 an Interim Report on which Government issued orders in December 1957. The final Report of the Commission was received towards the end of August 1959 and the Government have now considered and taken decisions on